

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 633/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024- 29 period for the Combined Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Haryana Power Purchase Centre (HPPC)

Date of Hearing : **17.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Poorva Saigal, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC
Shri Zafrul Hasan, PGCIL
Ms. Supriya Singh, PGCIL
Shri Vivek Singh, PGCIL
Shri Vishal Sagar, PGCIL

Record of Proceedings

At the outset, the Petitioner's representative sought two weeks' time to file the rejoinder to the reply of the Respondent, i.e., Haryana Power Purchase Centre (HPPC) and to file an amended memo of parties impleading CTUIL as a Respondent.

2. The Commission observed that the PPA between the parties is coming to an end and enquired about the current status of the use of the Gas Station and the future course of action. In response, the learned counsel for HPPC informed that presently the power is being used for ancillary services and grid support from the Faridabad Gas Power Plant.



4. The Petitioner's representative further sought permission to implead NLDC and NTPC as Respondents.

5. After the hearing, the Commission directed as under:

- a) The Petitioner to file the amended memo of parties impleading CTUIL, NLDC and NTPC as Respondents, within one week;
- b) Issue notice to the Respondents, as per the amended memo of parties; and
- c) The Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

6. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

- (i) Re-submit Form-10(B), clearly mentioning the date of de-capitalisation of the assets.
- (ii) (ii) Liability Flow Statement in Excel format, reconciled with the Additional Capital Expenditure (ACE) claimed, along with the details of the liabilities to be discharged and the unexecuted/deferred works.
- (iii) Forms-7(B) and 4(B).
- (iv) Item-wise details of the ACE incurred during the 2019-24 tariff period and projected for the 2024-29 tariff period.
- (v) The details of the ACE claimed against the replacement of the equipment in the following format:

Particulars of Equipment	Station	Location	Qty	COD	Per Unit Cost	Total Estimation Cost	Additional Capitalisation claimed (F.Y. wise)

7. The Petition will be listed for hearing on **16.4.2026 at 2.30 P.M.**

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

